

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:329

ANSWERED ON:06.07.2004

REPEAL OF POTA

Nikhil Kumar Shri ;Owaisi Shri Asaduddin;Panda Shri Prabodh;Rao Shri Kavuru Samba Siva;Thomas Shri P.C.;Tirath Smt. Krishna;Tripathy Shri Braja Kishore

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the POTA was enacted to deal with terrorism in the country;
- (b) whether the Government has now decided to repeal the POTA;
- (c) if so, the reasons therefor;
- (d) the number of persons arrested under POTA till date, State-wise;
- (e) the number of persons released on bail so far;
- (f) the number of persons died in custody, State-wise;
- (g) the fate of the POTA detainees after repeal of POTA;
- (h) whether POTA has been misused by certain States since its enactment; and
- (i) if so, the details thereof and the remedial action proposed to obviate the recurrence of it in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL)

(a): Yes, Sir.

(b) & (c): The Government has been concerned with the manner in which POTA has been grossly misused in the past two years. Hence, necessary action has been initiated in the matter of repeal of POTA.

(d) & (e): As per information given by the States, the position is as under:-

State    No. of persons in detention    Released on bail

Andhra Pradesh	36	5
Delhi	48	-
Gujarat	172	17
Himachal Pradesh	2	1
Jammu & Kashmir	120	106
Jharkhand	64	227
Maharashtra	71	11
Sikkim	4	2
Tamil Nadu	27	16
Uttar Pradesh	29	1

(f): The Government of Gujarat has reported that 2 persons died in custody in the State.

(g): This will be addressed suitably while dealing with the repeal of POTA.

(h) & (i): Yes, Sir. The Govt. has initiated action in the matter of repeal of POTA.